Written Answers to

Minimum wages for daily labourers

†1367. SHRI RAMKUMAR VERMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government is considering to raise minimum wages for the daily labourers and employees of private institutions, if so, the details thereof; and

(b) if not, the details of steps being taken by Government to safeguard the interests of such labourers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. Rates fixed in the Central sphere are applicable to establishments under the authority of Central Government, railway administration, mines, oilfields, major port or any corporation established by a Central Government. Employment other than the scheduled employment for central Sphere come under the purview of State Government and accordingly State Government wages are applicable in such employments.

Central Government for Central Sphere has revised the Basic minimum wages on 19.01.2017 for Agriculture, Construction Non-Coal Mines, Stone-Mines, Sweeping and Cleaning, Watch and Ward and Loading/Unloading, after consultation with the Minimum Wages Advisory Board.

Providing benefits to unorganised workers

1368. DR. ASHOK BAJPAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has any plan to provide benefits to unorganised workers including domestic help through direct transfer to their accounts;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) In order to provide social security benefits to the workers in the unorganised sector including domestic workers the Government has enacted the Unorganised Workers' Social Security Act, 2008. This Act

[†]Original notice of the question was received in Hindi.